

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COMPANY SCHEME PETITION NO. 596 OF 2017
IN

COMPANY SCHEME APPLICATION NO. 313 OF 2017

In the matter of the Companies Act, 2013
(18 of 2013);

AND

In the matter of Sections 230 to 232 and all
other applicable provisions of the Companies
Act, 2013 and Rules framed thereunder (the
Act) as in force from time to time;

AND

In the matter of Scheme of Amalgamation of
OLIVE BUSINESS CENTRE LIMITED, the First
Transferor Company; BURLINGTON BUSINESS
SOLUTIONS LIMITED, the Second Transferor
Company; AURIS CORPORATE CENTRE
LIMITED, the Third Transferor Company;
SERENITY BUSINESS PARK LIMITED, the
Fourth Transferor Company and ETERNITY
BUSINESS CENTRE LIMITED, the Fifth
Transferor Company with ECAP EQUITIES
LIMITED, the Transferee Company.

ETERNITY BUSINESS CENTRE)
LIMITED, a Company incorporated under)
the Companies Act, 2013 having its)
Registered Office at Edelweiss House, Off.)
C.S.T Road, Kalina, Mumbai – 400 098. ...Petitioner Company/Company

Called for Admission of Petition:

Rajesh Shah, Advocate along with Ahmed M. Chunawala, Advocate i/b Rajesh
Shah & Co., Advocates for the Petitioner

Coram: SH. B.S.V. Prakash Kumar Hon'ble Member (J) and SH. V. Nallasenapathy Hon'ble Member (T)

Date: 6th July, 2017.

MINUTES OF THE ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 2nd August, 2017.
3. Learned Counsel for the Petitioner states that in pursuance of the directions contained in Order dated 20th April, 2017 passed by the National Company Law Tribunal, Mumbai Bench in the Company Application No. 313 of 2017, the meeting of Equity Shareholders was held on 6th June, 2017 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 8th June, 2017 which is annexed as Exhibit 'H' to the petition.
4. The Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Application No. 313 of 2017 by the National Company Law Tribunal, Mumbai Bench.
5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)